

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 03

IA(I.B.C)/ 1481(MB)2024 IN C.P. (IB)/ 1307(MB)2022

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **09.05.2024**

NAME OF THE PARTIES : **State Bank Of India**

**Vs**

**Supreme Infrastructure India Limited**

**For FC** : Adv. Sairam Subramanian, Adv. Salone Shah, Adv. Ananya Nair i/b Saraf & Partners.

**For CD (For Applicant in IA 1481/2024)** : Adv. Cyrus Ardeshir, Adv. Rohan Agrawal, Adv. Sujit Lahoti, Adv. Shrushti Relekar i/b Sujit Lahoti & Associates

**Section 7 of IBC**

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**ORDER**

1.Counsel for CD has tendered order of the Hon'ble Bombay High Court in Writ Petition No. 15826/2024 wherein the Hon'ble Court has directed that until the scheme of compromise/ arrangement propounded under Sections 230-232 of the Companies Act, 2013, pending before Court II of this Tribunal is voted and the results declared, this Court shall refrain from hearing and passing any final orders in this matter. It is further stated by the Hon'ble Bombay High Court that the voting on the scheme shall be completed by all FCs in the scheme by 13.05.2024. It is further

directed that this Tribunal shall not proceed with this application until 10.06.2024.

2.In view of the above, the matter be listed on **11.06.2024 for final hearing.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**  
//SMM//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**